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Reference: C.N.556.2010.TREATIES-4 (Depositary Notification)

PROTOCOL TO THE 1979 CONVENTION ON LONG-RANGE  
TRANSBOUNDARY AIR POLLUTION ON PERSISTENT ORGANIC  
POLLUTANTS

AARHUS, 24 JUNE 1998

AMENDMENTS TO ANNEXES I AND II TO THE PROTOCOL

The Secretary-General of the United Nations, acting in his capacity as depositary,  
communicates the following:

By Decision 2009/2, adopted on 18 December 2009 at the twenty-seventh session of the Executive Body, held in Geneva, Switzerland from 14 to 18 December 2009, the Parties adopted amendments to Annexes I and II to the Protocol, in accordance with paragraph 3 of article 14 of the Protocol.

In accordance with paragraph 3 of article 14, amendments to annexes I and II shall enter into force for the Parties which have accepted them on the ninetieth day after the date on which two thirds of the Parties have deposited with the Depositary their instruments of acceptance thereof. Amendments shall enter into force for any other Party on the ninetieth day after the date on which that Party has deposited its instrument of acceptance thereof.

.... A copy of the authentic text of the amendments in the English, French and Russian languages is attached.

14 September 2010



Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are issued in electronic format only. Depositary notifications are made available to the Permanent Missions to the United Nations in the United Nations Treaty Collection on the Internet at <http://treaties.un.org>, under "Depositary Notifications (CNs)". In addition, the Permanent Missions, as well as other interested individuals, can subscribe to receive depositary notifications by e-mail through the Treaty Section's "Automated Subscription Services", which is also available at <http://treaties.un.org>.

C.N.556.2010.TREATIES-4 (Annex/Annexe)

AMENDMENTS TO ANNEXES I AND II

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AMENDEMENTS AUX ANNEXES I ET II

## Decision 2009/2

### Listing of short-chain chlorinated paraffins and polychlorinated naphthalenes in annexes I and II to the 1998 Protocol on Persistent Organic Pollutants

*The Parties to the 1998 Protocol on Persistent Organic Pollutants meeting within the twenty-seventh session of the Executive Body,*

Decide to amend the 1998 Protocol on Persistent Organic Pollutants (the "POPs Protocol") to the Convention on Long-Range Transboundary Air Pollution as follows:

#### ARTICLE 1: AMENDMENT

##### A. Annex I

1. Listings for the following substances shall be added by inserting in appropriate alphabetical order the following rows:

Polychlorinated naphthalenes (PCN)	Production	None
	Use	None
Short-chain chlorinated paraffins <sup>d/</sup>	Production	None, except for production for the uses specified in annex II
	Use	None, except for the uses specified in annex II

2. The following footnote shall be added at the end of annex I:

<sup>d/</sup> Short-chain chlorinated paraffins means chlorinated alkanes with a carbon chain-length of 10 to 13 carbon atoms and the degree of chlorination of more than 48% by weight."

##### B: Annex II

A listing for the following substance shall be added by inserting in appropriate alphabetical order the following row:

Short-chain chlorinated paraffins <sup>b/</sup>	(a) Fire retardants in rubber used in conveyor belts in the mining industry; (b) Fire retardants in dam sealants.	Parties should take action to eliminate these uses once suitable alternatives are available.  No later than 2015 and every four years thereafter, each Party that uses these substances shall report on progress made to eliminate them and submit information on such progress to the Executive Body. Based on these reports, these restricted uses shall be reassessed.
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2. The following footnote shall be added at the end of annex II:

<sup>b/</sup> Short-chain chlorinated paraffins means chlorinated alkanes with a carbon chain-length of 10 to 13 carbon atoms and the degree of chlorination of more than 48% by weight.

## **ARTICLE 2: RELATIONSHIP TO THE POPS PROTOCOL**

No State or regional economic integration organization may deposit an instrument of acceptance of this Amendment unless it has previously, or simultaneously, deposited an instrument of ratification, acceptance, approval, or accession to the POPS Protocol.

## **ARTICLE 3: ENTRY INTO FORCE**

1. In accordance with article 14(3) of the POPS Protocol, this Amendment shall enter into force on the ninetieth day after the date on which two thirds of the Parties to the POPS Protocol have deposited with the Depository their instruments of acceptance thereof.

2. After the entry into force of this Amendment, as provided under paragraph 1, it shall enter into force for any other Party to the Protocol on the ninetieth day following the date of deposit of its instrument of acceptance.

**Décision 2009/2**  
**Inscription des paraffines chlorées à chaîne courte et des naphthalènes polychlorés aux annexes I et II du Protocole de 1998 relatif aux polluants organiques persistants**

*Les Parties au Protocole de 1998 relatif aux polluants organiques persistants présentes à la vingt-septième session de l'Organe exécutif,*

*Décident de modifier comme suit le Protocole de 1998 à la Convention sur la pollution atmosphérique transfrontière à longue distance, relatif aux polluants organiques persistants («le Protocole relatif aux POP»):*

**Article premier**  
**Amendement**

**A. Annexe I**

1. Les inscriptions des substances ci-après sont ajoutées en insérant dans l'ordre alphabétique voulu les rubriques suivantes:

Naphthalènes polychlorés (NPC)	La production	Aucune
	L'utilisation	Aucune
Paraffines chlorées à chaîne courte <sup>d</sup>	La production	Aucune, sauf pour la production en vue des utilisations spécifiées à l'annexe II
	L'utilisation	Aucune, sauf pour les utilisations spécifiées à l'annexe II

2. La note de bas de page ci-après est ajoutée à la fin de l'annexe I:

«<sup>d</sup> Le terme "paraffines chlorées à chaîne courte" s'entend de chloroalcanes ayant une longueur de chaîne carbonée comprise entre 10 et 13 atomes de carbone et un degré de chloration de plus de 48 % en poids.».

**B. Annexe II**

L'inscription de la substance ci-après est ajoutée en insérant dans l'ordre alphabétique voulu la rubrique suivante:

Paraffines chlorées à chaîne courte <sup>b</sup>	<p>a) Agents ignifuges dans le caoutchouc des courroies transporteuses utilisées dans les mines;</p> <p>b) Matériaux d'étanchéité dans les barrages.</p>	<p>Les Parties devraient prendre des mesures pour éliminer ces utilisations dès que d'autres procédés appropriés sont disponibles.</p> <p>En 2015 au plus tard et tous les quatre ans par la suite, chaque Parties qui utilise ces substances rend compte des progrès accomplis pour les éliminer et communique des informations à ce sujet à l'Organe exécutif. Sur la base des rapports en question, ces restrictions d'utilisation seront réévaluées.</p>
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2. La note de bas de page ci-après est ajoutée à la fin de l'annexe II:

«<sup>b</sup> Le terme "paraffines chlorées à chaîne courte" s'entend de chloroalcanes ayant une longueur de chaîne carbonée comprise entre 10 et 13 atomes de carbone et un degré de plus de 48 % en poids.»

## Article 2

### Lien avec le Protocole relatif aux POP

Aucun État ou organisme d'intégration économique régional ne peut déposer un instrument d'acceptation du présent amendement s'il n'a pas précédemment, ou simultanément, déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion au Protocole relatif aux POP.

## Article 3

### Entrée en vigueur

1. Conformément au paragraphe 3 de l'article 14 du Protocole relatif aux POP, le présent amendement entre en vigueur le quatre-vingt-dixième jour qui suit la date à laquelle deux tiers des Parties au Protocole ont déposé leur instrument d'acceptation auprès du Dépositaire.

2. Après l'entrée en vigueur du présent amendement, comme il est stipulé au paragraphe 1, il entre en vigueur à l'égard de toute autre Partie au Protocole le quatre-vingt-dixième jour qui suit la date de dépôt de son instrument d'acceptation.

## Решение 2009/2

### Включение в приложения I и II к Протоколу по стойким органическим загрязнителям 1998 года короткоцепных хлорированных парафинов и полихлорированных нафталинов

Стороны Протокола по стойким органическим загрязнителям 1998 года, проведя заседание в ходе двадцать седьмой сессии Исполнительного органа,

постановляют внести в Протокол по стойким органическим загрязнителям 1998 года ("Протокол СОЗ") к Конвенции о трансграничном загрязнении воздуха на большие расстояния следующие поправки:

#### СТАТЬЯ 1: ПОПРАВКА

##### A. Приложение I

1. Необходимо добавить следующие вещества, включив нижеследующие строки в соответствующем алфавитном порядке:

Полихлорированные нафталины (ПХН)	Производство	Не выдвигаются
	Использование	Не выдвигаются
Короткоцепные хлорированные парафины	Производство	Не выдвигаются, за исключением производства для видов использования, указанных в приложении II
	Использование	Не выдвигается, за исключением видов использования, указанных в приложении II

2. В конце приложения I добавить следующую сноску:

<sup>"b/</sup> "Короткоцепные хлорированные парафины" означают хлорированные алканы с углеродной цепочкой длиной в 10-13 атомов углерода и степенью хлорирования более 48% по весу".

## В. Приложение II

Необходимо добавить следующее вещество, включив нижеследующую строку в соответствующем алфавитном порядке:

Короткоцепные хлорированные парафины <sup>b/</sup>	а) Замедлители горения в резиновом полотне конвейеров, используемых в горнодобывающей промышленности;  б) Замедлители горения в изоляционных материалах плотин.	Сторонам следует принять меры для прекращения этих видов использования, как только появятся приемлемые альтернативы.  Не позднее 2015 года и после этого каждая Сторона, использующая эти вещества, сообщает раз в четыре года о прогрессе, достигнутом в деле ликвидации таких видов использования, и предоставляет информацию об этом прогрессе Исполнительному органу. Эти ограниченные виды использования переоцениваются на основе этих сообщений.
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2. В конце приложения II добавить следующую сноску:

<sup>b/</sup> "Короткоцепные хлорированные парафины" означают хлорированные алканы с углеродной цепочкой длиной в 10-13 атомов углерода и степенью хлорирования более 48% по весу".

### СТАТЬЯ 2: СВЯЗЬ С ПРОТОКОЛОМ ПО СОЗ

Ни одно государство или региональная организация экономической интеграции не может сдавать на хранение документ о принятии данной поправки, если только до этого или одновременно с этим они не сдали на хранение ратификационную грамоту или документ о принятии, одобрении или присоединении к Протоколу по СОЗ.



### **СТАТЬЯ 3: ВСТУПЛЕНИЕ В СИЛУ**

1. В соответствии с пунктом 3 статьи 14 Протокола по СОЗ настоящая поправка вступает в силу на девяностый день после даты сдачи на хранение Депозитарию двумя третями Сторон Протокола по СОЗ своих документов о ее принятии.
2. После вступления в силу настоящей Поправки, как предусмотрено пунктом 1, она вступает в силу для любой другой Стороны Протокола на девяностый день после даты сдачи ею на хранение своего документа о принятии.

I hereby certify that the foregoing text is a true copy of the Amendments to Annexes I and II to the Protocol to the 1979 Convention on Long-Range Transboundary Air Pollution on Persistent Organic Pollutants, adopted by the Parties on 18 December 2009 at the twenty-seventh session of the Executive Body, which was held in Geneva, Switzerland, from 14 to 18 December 2009.

Je certifie que le texte qui précède est une copie conforme des Amendements aux Annexes I et II du Protocole à la Convention sur la pollution atmosphérique transfrontière à longue distance, de 1979, relatif aux polluants organiques persistants, adoptés par les Parties le 18 décembre 2009 à la vingt-septième session de l'Organe exécutif, tenue à Genève, Suisse, du 14 au 18 décembre 2009.

For the Secretary-General,  
The Legal Counsel  
(Under-Secretary-General  
for Legal Affairs)

Pour le Secrétaire général,  
Le Conseiller juridique  
(Secrétaire général adjoint  
aux affaires juridiques)



Patricia O'Brien



United Nations  
New York, 14 September 2010

Organisation des Nations Unies  
New York, le 14 septembre 2010

UNITED NATIONS  NATIONS UNIES

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CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Référence : C.N.556.2010.TREATIES-4 (Notification dépositaire)

PROTOCOLE À LA CONVENTION SUR LA POLLUTION ATMOSPHÉRIQUE  
TRANSFRONTIÈRE À LONGUE DISTANCE, DE 1979, RELATIF AUX  
POLLUANTS ORGANIQUES PERSISTANTS

AARHUS, 24 JUIN 1998

AMENDEMENTS AUX ANNEXES I ET II DU PROTOCOLE

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Par Décision 2009/2, adoptée le 18 décembre 2009 lors de la vingt-septième session de l'Organe exécutif, tenue à Genève, Suisse, du 14 au 18 décembre 2009, les parties ont adopté des amendements au texte et aux annexes I et II du Protocole, conformément au paragraphe 3 de l'article 14 du Protocole.

Conformément au paragraphe 3 de l'article 14, les amendements aux annexes I et II entrent en vigueur à l'égard des Parties qui les ont acceptés le quatre-vingt-dixième jour qui suit la date à laquelle deux tiers des Parties ont déposé leur instrument d'acceptation de ces amendements auprès du Dépositaire. Les amendements entrent en vigueur à l'égard de toute autre Partie le quatre-vingt-dixième jour qui suit la date à laquelle ladite Partie a déposé son instrument d'acceptation des amendements.

.... On trouvera ci-joint en langues anglaise, française et russe le texte authentique des amendements aux annexes.

Le 14 septembre 2010



Attention : Les Services des traités des Ministères des affaires étrangères et des organisations internationales concernés. Les notifications dépositaires sont publiées uniquement en format électronique. Les notifications dépositaires sont mises à la disposition des missions permanentes auprès des Nations Unies sur le site Internet de la Collection des traités des Nations Unies à l'adresse <http://treaties.un.org>, sous la rubrique "Notifications dépositaires (CNs)". En outre, les missions permanentes et toute autre personne intéressée peuvent s'abonner pour recevoir les notifications dépositaires par email à travers le "Services automatisés d'abonnement", qui est également disponible à l'adresse <http://treaties.un.org>.

C.N.556.2010.TREATIES-4 (Annex/Annexe)

AMENDMENTS TO ANNEXES I AND II

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AMENDEMENTS AUX ANNEXES I ET II

## Decision 2009/2

### Listing of short-chain chlorinated paraffins and polychlorinated naphthalenes in annexes I and II to the 1998 Protocol on Persistent Organic Pollutants

*The Parties to the 1998 Protocol on Persistent Organic Pollutants meeting within the twenty-seventh session of the Executive Body,*

Decide to amend the 1998 Protocol on Persistent Organic Pollutants (the "POPs Protocol") to the Convention on Long-Range Transboundary Air Pollution as follows:

#### ARTICLE 1: AMENDMENT

##### A. Annex I

1. Listings for the following substances shall be added by inserting in appropriate alphabetical order the following rows:

Polychlorinated naphthalenes (PCN)	Production	None
	Use	None
Short-chain chlorinated paraffins <sup>d/</sup>	Production	None, except for production for the uses specified in annex II
	Use	None, except for the uses specified in annex II

2. The following footnote shall be added at the end of annex I:

<sup>d/</sup> Short-chain chlorinated paraffins means chlorinated alkanes with a carbon chain-length of 10 to 13 carbon atoms and the degree of chlorination of more than 48% by weight."

##### B: Annex II

A listing for the following substance shall be added by inserting in appropriate alphabetical order the following row:

Short-chain chlorinated paraffins <sup>b/</sup>	(a) Fire retardants in rubber used in conveyor belts in the mining industry; (b) Fire retardants in dam sealants.	Parties should take action to eliminate these uses once suitable alternatives are available.  No later than 2015 and every four years thereafter, each Party that uses these substances shall report on progress made to eliminate them and submit information on such progress to the Executive Body. Based on these reports, these restricted uses shall be reassessed.
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2. The following footnote shall be added at the end of annex II:

<sup>b/</sup> Short-chain chlorinated paraffins means chlorinated alkanes with a carbon chain-length of 10 to 13 carbon atoms and the degree of chlorination of more than 48% by weight.

## **ARTICLE 2: RELATIONSHIP TO THE POPS PROTOCOL**

No State or regional economic integration organization may deposit an instrument of acceptance of this Amendment unless it has previously, or simultaneously, deposited an instrument of ratification, acceptance, approval, or accession to the POPS Protocol.

## **ARTICLE 3: ENTRY INTO FORCE**

1. In accordance with article 14(3) of the POPS Protocol, this Amendment shall enter into force on the ninetieth day after the date on which two thirds of the Parties to the POPS Protocol have deposited with the Depository their instruments of acceptance thereof.

2. After the entry into force of this Amendment, as provided under paragraph 1, it shall enter into force for any other Party to the Protocol on the ninetieth day following the date of deposit of its instrument of acceptance.

## Décision 2009/2

### Inscription des paraffines chlorées à chaîne courte et des naphthalènes polychlorés aux annexes I et II du Protocole de 1998 relatif aux polluants organiques persistants

*Les Parties au Protocole de 1998 relatif aux polluants organiques persistants présentes à la vingt-septième session de l'Organe exécutif,*

*Décident de modifier comme suit le Protocole de 1998 à la Convention sur la pollution atmosphérique transfrontière à longue distance, relatif aux polluants organiques persistants («le Protocole relatif aux POP»):*

#### Article premier

#### Amendement

##### A. Annexe I

1. Les inscriptions des substances ci-après sont ajoutées en insérant dans l'ordre alphabétique voulu les rubriques suivantes:

Naphthalènes polychlorés (NPC)	La production	Aucune
	L'utilisation	Aucune
Paraffines chlorées à chaîne courte <sup>d</sup>	La production	Aucune, sauf pour la production en vue des utilisations spécifiées à l'annexe II
	L'utilisation	Aucune, sauf pour les utilisations spécifiées à l'annexe II

2. La note de bas de page ci-après est ajoutée à la fin de l'annexe I:

«<sup>d</sup> Le terme "paraffines chlorées à chaîne courte" s'entend de chloroalcanes ayant une longueur de chaîne carbonée comprise entre 10 et 13 atomes de carbone et un degré de chloration de plus de 48 % en poids.».

##### B. Annexe II

L'inscription de la substance ci-après est ajoutée en insérant dans l'ordre alphabétique voulu la rubrique suivante:

Paraffines chlorées à chaîne courte <sup>b</sup>	<p>a) Agents ignifuges dans le caoutchouc des courroies transporteuses utilisées dans les mines;</p> <p>b) Matériaux d'étanchéité dans les barrages.</p>	<p>Les Parties devraient prendre des mesures pour éliminer ces utilisations dès que d'autres procédés appropriés sont disponibles.</p> <p>En 2015 au plus tard et tous les quatre ans par la suite, chaque Parties qui utilise ces substances rend compte des progrès accomplis pour les éliminer et communique des informations à ce sujet à l'Organe exécutif. Sur la base des rapports en question, ces restrictions d'utilisation seront réévaluées.</p>
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2. La note de bas de page ci-après est ajoutée à la fin de l'annexe II:

«<sup>b</sup> Le terme "paraffines chlorées à chaîne courte" s'entend de chloroalcanes ayant une longueur de chaîne carbonée comprise entre 10 et 13 atomes de carbone et un degré de plus de 48 % en poids.»

## Article 2

### Lien avec le Protocole relatif aux POP

Aucun État ou organisme d'intégration économique régional ne peut déposer un instrument d'acceptation du présent amendement s'il n'a pas précédemment, ou simultanément, déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion au Protocole relatif aux POP.

## Article 3

### Entrée en vigueur

1. Conformément au paragraphe 3 de l'article 14 du Protocole relatif aux POP, le présent amendement entre en vigueur le quatre-vingt-dixième jour qui suit la date à laquelle deux tiers des Parties au Protocole ont déposé leur instrument d'acceptation auprès du Dépositaire.

2. Après l'entrée en vigueur du présent amendement, comme il est stipulé au paragraphe 1, il entre en vigueur à l'égard de toute autre Partie au Protocole le quatre-vingt-dixième jour qui suit la date de dépôt de son instrument d'acceptation.



## Решение 2009/2

### Включение в приложения I и II к Протоколу по стойким органическим загрязнителям 1998 года короткоцепных хлорированных парафинов и полихлорированных нафталинов

Стороны Протокола по стойким органическим загрязнителям 1998 года, проведя заседание в ходе двадцать седьмой сессии Исполнительного органа,

постановляют внести в Протокол по стойким органическим загрязнителям 1998 года ("Протокол СОЗ") к Конвенции о трансграничном загрязнении воздуха на большие расстояния следующие поправки:

#### СТАТЬЯ 1: ПОПРАВКА

##### A. Приложение I

1. Необходимо добавить следующие вещества, включив нижеследующие строки в соответствующем алфавитном порядке:

Полихлорированные нафталины (ПХН)	Производство	Не выдвигаются
	Использование	Не выдвигаются
Короткоцепные хлорированные парафины	Производство	Не выдвигаются, за исключением производства для видов использования, указанных в приложении II
	Использование	Не выдвигается, за исключением видов использования, указанных в приложении II

2. В конце приложения I добавить следующую сноску:

<sup>"b/</sup> "Короткоцепные хлорированные парафины" означают хлорированные алканы с углеродной цепочкой длиной в 10-13 атомов углерода и степенью хлорирования более 48% по весу".

## В. Приложение II

Необходимо добавить следующее вещество, включив нижеследующую строку в соответствующем алфавитном порядке:

Короткоцепные хлорированные парафины <sup>b/</sup>	а) Замедлители горения в резиновом полотне конвейеров, используемых в горнодобывающей промышленности;  б) Замедлители горения в изоляционных материалах плотин.	Сторонам следует принять меры для прекращения этих видов использования, как только появятся приемлемые альтернативы.  Не позднее 2015 года и после этого каждая Сторона, использующая эти вещества, сообщает раз в четыре года о прогрессе, достигнутом в деле ликвидации таких видов использования, и предоставляет информацию об этом прогрессе Исполнительному органу. Эти ограниченные виды использования переоцениваются на основе этих сообщений.
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2. В конце приложения II добавить следующую сноску:

<sup>b/</sup> "Короткоцепные хлорированные парафины" означают хлорированные алканы с углеродной цепочкой длиной в 10-13 атомов углерода и степенью хлорирования более 48% по весу".

### СТАТЬЯ 2: СВЯЗЬ С ПРОТОКОЛОМ ПО СОЗ

Ни одно государство или региональная организация экономической интеграции не может сдавать на хранение документ о принятии данной поправки, если только до этого или одновременно с этим они не сдали на хранение ратификационную грамоту или документ о принятии, одобрении или присоединении к Протоколу по СОЗ.

### **СТАТЬЯ 3: ВСТУПЛЕНИЕ В СИЛУ**

1. В соответствии с пунктом 3 статьи 14 Протокола по СОЗ настоящая поправка вступает в силу на девяностый день после даты сдачи на хранение Депозитарию двумя третями Сторон Протокола по СОЗ своих документов о ее принятии.
2. После вступления в силу настоящей Поправки, как предусмотрено пунктом 1, она вступает в силу для любой другой Стороны Протокола на девяностый день после даты сдачи ею на хранение своего документа о принятии.

I hereby certify that the foregoing text is a true copy of the Amendments to Annexes I and II to the Protocol to the 1979 Convention on Long-Range Transboundary Air Pollution on Persistent Organic Pollutants, adopted by the Parties on 18 December 2009 at the twenty-seventh session of the Executive Body, which was held in Geneva, Switzerland, from 14 to 18 December 2009.

Je certifie que le texte qui précède est une copie conforme des Amendements aux Annexes I et II du Protocole à la Convention sur la pollution atmosphérique transfrontière à longue distance, de 1979, relatif aux polluants organiques persistants, adoptés par les Parties le 18 décembre 2009 à la vingt-septième session de l'Organe exécutif, tenue à Genève, Suisse, du 14 au 18 décembre 2009.

For the Secretary-General,  
The Legal Counsel  
(Under-Secretary-General  
for Legal Affairs)

Pour le Secrétaire général,  
Le Conseiller juridique  
(Secrétaire général adjoint  
aux affaires juridiques)



Patricia O'Brien



United Nations  
New York, 14 September 2010

Organisation des Nations Unies  
New York, le 14 septembre 2010